

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.182/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.

Date of Hearing : 15.12.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondents : PTC India Limited and Anr.

Parties Present : Ms. Swapna Seshadri, Advocate, JPL  
Ms. Ashabari Thakur, Advocate, JPL  
Shri P. Raul, Advocate, JPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking adjudication of the disputes between the Petitioner-JPL and the Respondents-PTC India Ltd. & West Bengal State Electricity Distribution Company Limited with regard to short supply of electricity for the month of October, 2021 and with regard to late payment surcharge on three bills of JPL that PTC paid beyond a period 30 days.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above directions within the above timelines and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 21.3.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

